Demand for inclusion of 'Ahimsa' (Non-violence) in the Preamble of the Indian Constitution

DR. SASMIT PATRA (Odisha): Hon. Chairman, Sir, I thank you for giving me this opportunity. I rise to seek the inclusion of Ahimsa (Non-violence) in the Preamble of the Indian Constitution.

Ahimsa or non-violence has been one of the core values of India which won its independence on its merits. When Indian freedom struggle and Mahatma Gandhi are remembered, the value and ideals of *Ahimsa* reverberate in the minds and hearts of people across the world, and is known as the true cherished gift of India to the world. Hon. Chief Minister, Shri Naveen Patnaik, in May, 2018, during the first meeting of the National Committee for Celebrations of 150th Birth Anniversary of Mahatma Gandhi, said, "I truly believe that the greatest tribute India could provide to Mahatma Gandhi is to include the uniquely Indian ideal of *Ahimsa* or non-violence in the Preamble of Indian Constitution". Similarly, hon. Chairman, Sir, the Chief Minister, Shri Naveen Patnaik, in December, 2019, reiterated his demand for inclusion of the word *'Ahimsa'* in the Preamble while addressing the second meeting of the National Committee for Celebrations of 150th Birth Anniversary of Mahatma Gandhi. He said, "*Ahimsa* is the most powerful message given by India to the world and *Ahimsa* has made our freedom struggle a unique freedom struggle in the entire world." Almost three years after he gave this call, on 23rd March, 2021, the Odisha Vidhan Sabha passed a unanimous resolution asking for inclusion of *Ahimsa* in the Preamble of the Indian Constitution. Apart from this call of hon. Chief Minister, Shri Naveen Patnaik, and Odisha Vidhan Sabha's resolution, *Ahimsa,* as a thought, has always been a cherished ideal of our nation. On the occasion of 75 years of India's Independence, Naveen Patnaik*ji* also flagged off the *ahimsa rath* whose sole objective was to spread the Gandhian doctrine of *Ahimsa* across these cross sections of people and commemorating Gandhi*ji*'s special relations with Odisha.

Hon. Chairman, Sir, Gandhi*ji* always had a very emotional chord with the people of Odisha and on 23rd March, 1921, about hundred years before the Odisha Vidhan Sabha sat on 23rd March, 2021, Gandhi*ji* had visited Odisha. So, the bonds of Gandhi*ji*'s ideals, the virtues of Gandhi*ji*'s principles, which are enunciated across the world, which Nelson Mandela and various other people like him have attributed that if India has given something to the world among many things, it has been the doctrine of Ahimsa, non-violence. It lies at the core of the virtues and the conscience of our nation. It lies at the basic philosophy of *'Vasudhaiva Kutumbakam'* and *'Sarva Dharma Sambhav'.* That's why, Sir, through you, I humbly request the Government

to look at this inclusion of *Ahimsa* in the Preamble of the Indian Constitution as requested by my leader Naveen Patnaik*ji* and the unanimous Resolution of the Odisha Vidhan Sabha in 2021. Thank you.

MR. CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Dr. Sasmit Patra: Dr. Amar Patnaik (Odisha), Dr. John Brittas (Kerala), Dr. Santanu Sen (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Mahua Maji (Jharkhand), Shrimati Priyanka Chaturvedi (Maharashtra), Shri Nabam Rebia (Arunachal Pradesh), Shri Niranjan Bishi (Odisha), Shri Vijay Pal Singh Tomar (Uttar Pradesh), Shri Jawhar Sircar (West Bengal), Shrimati Vandana Chavan (Maharashtra) and Shrimati Sulata Deo (Odisha).

Demand for prior approval of notified mineral Iron Ore Blocks in Tehsil Hindon, District Karauli, Rajasthan by the Central Government

श्री नीरज डांगी (राजस्थान): सभापति महोदय, मैं आपका आभार प्रकट करना चाहता हूँ कि राजस्थान राज्य का यह महत्वपूर्ण मामला शून्य काल के तहत इस सदन में उठाने का मुझे अवसर प्रदान किया गया है। राज्य में हम रोजगार को बढ़ाने की बात करें या राज्य को आत्मनिर्भर बनाने की बात करें, इस दृष्टि में राज्य के चहुंमुखी विकास और उन्नति के लिए यह आवश्यक है कि वहाँ उस तरह के आयाम उपलब्ध होने चाहिए। चाहे वह पर्यटन का क्षेत्र हो या खान-खनिज का क्षेत्र हो, राजस्थान राज्य में अपने आप को आत्मनिर्भर बनाने के लिए बेहतरीन संभावनाएं उपलब्ध हैं। सभापति महोदय, मैं इसी कड़ी में कहना चाहूँगा कि राजस्थान के करौली जिले में खनिज की प्रचुर मात्रा उपलब्ध है एवं करौली जिले की तहसील हिंडौन के ग्राम लिलोटी, ग्राम देदरौली, ग्राम टोडूपुरा एवं ग्राम खोरा के समीप अधिसूचित खनिज आयरन-ओर ब्लॉक का अथाह भंडार विद्यमान है। अगर यहाँ पर आयरन-ओर खनिज का खनन किया जाता है, तो क्षेत्र के समग्र विकास में न सिर्फ यह एक ऐतिहासिक कदम होगा, बल्कि इस क्षेत्र के लिए रोजगार प्राप्त करने में हमें एक नया आयाम स्थापित करने का अवसर मिलेगा। एमएमडीआर अधिनियम, 1957 की धारा 10बी (2) के अनुसार, खनिज नीलामी नियम, 2015 के नियम 16 के उप और नियम 1 के प्रावधान के साथ पढ़ा जाए, तो समग्र लाइसेंस देने के लिए अधिसूचित खनिज की नीलामी के लिए खान मंत्रालय, भारत सरकार से पूर्व अनुमोदन की आवश्यकता होती है। खनिज ब्लॉक की नीलामी के पुर्वानुमोदन हेतु और इस आवश्यकता को पूर्ण करने के लिए राज्य सरकार ने पूर्व में केंद्र को प्रस्ताव भेजे हैं। सभापति महोदय, मैं आपके माध्यम से भारत सरकार से निवेदन करना चाहूँगा, अनुरोध करना चाहूँगा कि राजस्थान के करौली जिले की तहसील हिंडौन के ग्राम लिलोटी, ग्राम देदरौली, ग्राम टोडूपुरा एवं ग्राम खोरा के समीप पाए जाने वाले अधिसूचित खनिज आयरन-ओर ब्लॉक की नीलामी हेतु पुर्वानुमोदन कर राजस्थान के धौलपुर और करौली क्षेत्र की जनता को अनुगृहित करें और वहाँ के समग्र विकास हेतु अपनी पहल करें, बहुत-बहुत धन्यवाद।